

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

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RA No.190/2000 in OA No.1535/1993

NEW DELHI, THIS THE 12TH DAY OF SEPTEMBER, 2000.

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE MR.GOVINDAN S.TAMPI, MEMBER (A)

Dr.Pandurang G.Adyaikar  
S/o Late Sh.Ganpatrao Adyaikar  
R/o 8, Friends Society-III  
Rana Pratap Chowk  
Nagpur-440022.

...Applicant

(None for the applicant)

vs.

Union of India  
through Secretary  
Ministry of Water Resources  
Shramshakti Bhawan  
Rafi Marg  
New Delhi-110001.

...Respondents

ORDER (ORAL)

JUSTICE ASHOK AGARWAL:

Applicant and his advocate are absent. We have perused the papers and the present Review Application is being disposed of in their absence in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987, (for short, the Rules).

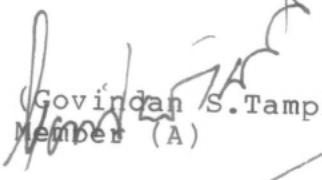
2. By the present RA, applicant claims review of an order passed on 9.9.2000 in OA No.1535/1993. It is, inter alia, contended that the advocate of the applicant was not heard and the advocate of the respondents was not present at the time of hearing of the OA. Aforesaid assertion is falsified by the judgement itself which indicates that the applicant was represented by his Advocate Shri Randhir Jain and none had appeared for the respondents. Present Review Application proceeds on the hypothesis that the applicant himself was present but he was not afforded an effective hearing before the matter was decided. In our judgement, the present RA misconceived in view of the provisions of Rule 15 of the Rules which authorises the Tribunal to decide applications on merits

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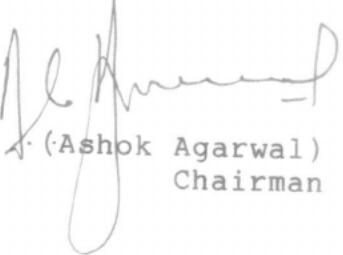
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even in the absence of the parties. The order under review, it is clear has been passed on merits. It will, therefore, be not open to the applicant to pray that the said order should be recalled and a fresh hearing be afforded in the OA. Present RA in the circumstances is summarily rejected.

  
(Govindan S. Tampi)  
Member (A)

sns

  
(Ashok Agarwal)  
Chairman